



**CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH**

O.A/350/1051/2019

Date of Order: 26.08.2019

Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member

Smt. Bachai Ram, widow of Late Bali Ram,
Ex-L/Man EF (N) Supply/KGP South
Eastern Railway, residing at Qr. No. L/21,
A-1, Unit-20, New Settlement, Kharagpur,
P.O Kharagpur, District Paschim
Medinipur, Pin Code No. 721301.

--Applicant

Versus

1. Union of India, service through the General Manager, South Eastern Railway, 11, Garden Reach Road, Kolkata 700 043.
2. The Divisional Railway Manager, Kharagpur Division, South Eastern Railway, P.O. Kharagpur, District Paschim Medinipur, Pin No. 721301.
3. The Divisional Finance Manager, Kharagpur Division, South Eastern Railway, P.O. Kharagpur, District Paschim Medinipur, Pin No. 721301.
4. The Senior Divisional Personal Officer, Kharagpur Division, South Eastern Railway, P.O. Kharagpur, District Paschim Medinipur, Pin No. 721301.
5. The Branch Manager, United Bank of India, Kharagpur Branch, Puratan Bazar, P.O. Kharagpur, District Paschim Medinipur, Pin No. 721301.

--Respondents

For The Applicant(s): Mr. N. Roy, counsel

For The Respondent(s): Ms. Gargi Roy, counsel

O R D E R (ORAL)

Per: Ms. Bidisha Banerjee, Member (J):

Heard both.

2. This OA has been filed to seek the following reliefs:

"a) The application for payment of the interest on family pension be disposed of and necessary order for payment of the interest on family pension forthwith.

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b) The interest on family pension of the applicant along with arrear and interest be paid immediately."

3. Since, seeking identical relief, the applicant has already preferred a representation dated 18.06.2019 to the Respondent No. 2,3,4 and 5 which is yet to be disposed of, and as no fruitful purpose would be served by calling for a reply in this matter, unless the representation dated 18.06.2019 is decided by the competent authority, we dispose of the OA with a direction upon the concerned Respondent authorities or any other competent authority to consider the representation, decide the claim of the applicant and issue a reasoned and speaking order in accordance with law within a period of 3 months from the date of receipt of copy of this order. In the event the applicant is found entitled to the relief as prayed for, an appropriate order in accordance with law be issued within the said period.

4. It is made clear that we have not entered into the merits of this matter and therefore, all points are kept open for consideration by the respondents.

5. OA is accordingly disposed of. No costs.

(Nandita Chatterjee)
Member (A)

(Bidisha Banerjee)
Member (J)

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